

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. Appeal (AT) (Ins) No. 83 of 2020

IN THE MATTER OF:

Shubha Sharma

...Appellant

Versus

Mansi Brar Fernandes

...Respondent

Present:

For Appellant:- Mr. Rajiv Ranjan with Ms. Tania Sharma and Ms.S.Mishran, Advocates.

For Respondent: Mr. Zeeshan Diwan, Advocate for IRP

O R D E R

17.02.2020 At the request of the Learned counsel for the Appellant side. The matter is adjourned to **12th March, 2020**. It is very quiet clear that no further adjournment shall be granted for filing of Rejoinder on any score.

[Justice Venugopal M.]
Member (Judicial)

[Vijai Pratap Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

RK/nn